

HIGH COURT OF ANDHRA PRADESH

ROC.No.126/OPCELL-E/2025

Dated: 27-06-2025

C I R C U L A R

Sub: District Judiciary – Disposal of cases relating to where Senior Citizens are parties – Revised Circular instructions - Regarding.

Ref: 1. High Court's Circular ROC. No. 5226/O.P Cell-E/2014, Dated 20.12.2014.
2. High Court's Circular ROC. No. 1230/OP-Cell-E/2005, Dated 20.08.2005.

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Attention of all the Judicial Officers are invited to the Circular instructions issued in the references cited, wherein the High Court had already issued specific instructions to dispose of matters pertaining to Senior Citizens aged above 65 years on priority basis to render speedy justice.

In view of the “**Maintenance and Welfare of Parents and Senior Citizens Act, 2007**” and “**National Policy for Senior Citizens – March 2011**” adopted by the Government of India, the High Court of Andhra Pradesh has been pleased to consider parties who have crossed the age of 60 as Senior Citizens instead of 65 years.

Therefore, all the Unit Heads in the State are directed to instruct all the Judicial Officers in their control to give priority in disposal of cases where Senior Citizens are parties who have crossed the age of 60 years.

Further, the Unit Heads are directed to submit the monthly reports of such cases to the High Court on or before 10th day of every succeeding month so as to enable the Registry to place the consolidated statements submitted in regard thereto before the Hon'ble Administrative Judges.

All the Judicial Officers in the State are directed to follow the above directions scrupulously.


REGISTRAR (JUDICIAL)
FAC. REGISTRAR (ENQUIRIES)

27/6/25.

To:

1. All the Registrars, High Court of A.P, Amaravati (for information)
2. All the Principal District and Sessions Judges / Unit Heads in the State of A.P.
(with a request to circulate to all the Judicial Officers in their unit.)
3. The Registrar IT-cum-CPC, High Court of AP, Amaravati.
(with a request to place the circular in the official website of the High Court).
4. The Special Officers Section, High Court of A.P, Amaravati (for codification).
5. The Director, NIC, High Court of AP, Amaravati (for taking necessary action accordingly).